

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.217 – TP 130 of 2016 (CP 59 of 2016)
With
ITEM No. 218 – IA 488 of 2018 TP 130 of 2016(CP 59 of 2016)

Proceedings under Section 397-398 of Co. Act, 1956

IN THE MATTER OF:

Sangita A Soni

.....Applicant

V/s

Navdeep Real Estate Pvt Ltd & Ors

.....Respondent

Order delivered on: 27/06/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Baiju Bhagat, Advocate

For the Respondent : Mr. Ravi Pahwa, Advocate

ORDER
(Hybrid Mode)

On 04.04.2024 direction was given to the applicant to produce original share certificates which claimed to be in her possession on the next date of hearing.

On the next date of hearing no compliance was placed rather adjournment was sought on 02.05.2024 which is adjourned for today.

Today, the learned Counsel for the applicant appeared and stated that for compliance he has already written to the client but no response has been received. He further states that there is likelihood of settlement in the matter and seeks one indulgence only.

Last opportunity is given for the settlement or compliance of order dated 04.04.2024.

Re-list on 04.07.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)